GOVERNMENT OF INDIA MINISTRY OF COAL

LOK SABHA Unstarred Question No. 1327 TO BE ANSWERED ON 03.03.2016

Rehabilitation of Jharia and Raniganj Coalfields

1327. SHRI FEROZE VARUN GANDHI:

Will the **MINISTER OF COAL** be pleased to state:

- (a) whether it is a fact that Coal India Limited (CIL) has not been spending their mandatory share for the rehabilitation of Jharia and Raniganj coalfields;
- (b) if so, the details thereof and reasons therefor along with the steps taken to ensure that the rehabilitation process is not affected due to paucity of funds;
- (c) the number of families rehabilitated/yet to be rehabilitated under the Environmental and Subsidence Control Scheme (EMSC) including the details of region-wise accommodation allocated to these families; and
- (d) the reasons for the delay inrehabilitation along with the assistance provided by the Government for their rehabilitation?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a)&(b): As per the approvedMaster Plan dealing with Fire, Subsidence and Rehabilitation in the lease hold of Bharat Coking Coal Limited (BCCL) and Eastern Coalfield Limited (ECL) jointly, Coal India Limited (CIL) will need to contribute Rs.350 crore per annum from its internal resources and the balance from the accruals of Stowing Excise Duty (SED) under Coal Mines [Conservation and Development] Act 1974.

Accordingly, Coal India Ltd has released an amount of Rs.810.30 crore till date for implementation of the activities of the Jharia Master Plan and Rs. 160.79 crore for rehabilitation of affected persons in Raniganj Coalfields as per demand raised by the implementing agencies namely Jharia Rehabilitation and Development Authority (JRDA) in Jharkhand and Asansol Durgapur Development Authority (ADDA) in West Bengal.

(c): On approval of Master Plan, all the ongoing EMSC schemes were merged into Jharia and Raniganj Master Plan. As per provisions of Master Plan approved in August, 2009, BCCL has to construct 25000 houses for its own employees which have now been reduced to 15852 houses due to retirement of BCCL employees. Out of this till now, 2612 affected families from Govindpur, Bastacolla, Sijua, Katras Area have been shifted. Further against rehabilitation of 54159 non-BCCL families (number has increased to around 1,20,000 nos. as per therecent demographic surveys done by JRDA), JRDA under

Govt. of Jharkhand has constructed 3072 houses in Belgoria rehabilitation Township "JhariaVihar" where 1437 families from Ghanoodih Colliery, ROCP, Dobari Colliery have been shifted.

In Raniganj Coalfields, as per the Master Plan, 33196 houses are required to be constructed. However, rehabilitation work has not started by ADDA due to non-availability / Acquisition of land by ADDA.

(d): The delay is mainly due to non-acquisition / non- availability of suitable land outside of coal bearing area for rehabilitation purpose. With constant pursuance by the Government of India(GOI), with the State Governments of Jharkhand and West Bengal JRDA and ADDA have completed demographic surveys. JRDA has acquired land and constructed 3072 houses. A part of land has been identified for further construction of houses. ADDA also identified land for taking up construction of houses. MOC has taken up the issue with the Government of West Bengal and Government of Jharkhand for expediting land acquisition and rehabilitation.
